

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 86/(MAH)/2016

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.11.2017

NAME OF THE PARTIES: Mr. Pratik Vira & Ors.
V/s.
M/s. Sunshine Housing & Infrastructure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
|--------|------|-------------|-----------|
|--------|------|-------------|-----------|

ORDER

CP 86/241-244/NCLT/MB/MAH/2016

In CP 86/2016, on the precipice filed by the Petitioner side stating that the Respondent side has proposed to hold the Extra Ordinary General Meeting on 16.11.2017 for authorizing the Board of Directors of the Company to borrow in excess of paid-up capital and free reserves but not more than ₹ 600 crores and on this allegation, the petitioner side has sought for stay of holding the Extra Ordinary General Meeting on 16.11.2017.

Owing to paucity of time to hear this issue on urgent basis, on the mentioning made by the Petitioner having shareholding of 12.91% in this company, this Bench without prejudice to the rights and contentions of any of the parties, hereby suggests the Respondent's side to place it, for consideration of this Bench before receiving loan from the Bank.

It is hereby further clarified that the company is at liberty to hold the meeting as scheduled before and update the development to this Bench on next date of hearing. Neither of the either parties raised any objection to the order above passed.

List this matter on 28.11.2017.

: 2 :

It is hereby further directed to list CP 23/2017 and CP 24/2017 alongwith CP 86/2016 on 28.11.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)